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O.A.No. 444 OF 2006.

Order dated 18-05-2006.

The Applicant has filed this Original Application under section 19 of the Administrative Tribunals Act, 1985 challenging the order of recovery of the over time allowance under Annexure-A/1 dated 13-10-2005. As it appears, the Applicant has filed a representation under Annexure-A/3 dated 21-04-2006 which has not yet been disposed of.

In the said premises, having heard Mr. S.K. Dash, learned counsel appearing for the Applicant and Mr. U.B.Mohapatra, learned Senior Standing Counsel for the union of India; on whom a copy of this original Application has already been served, this Original Application is disposed of at the admission stage with direction to the Respondents to consider the representation of the Applicant under Annexure-A/3 dated 21-4-2006 and pass a reasoned order within a period of 45 days from the date of receipt of a copy of

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this order and communicate the result thereof to the Applicant. Till disposal of the representation of the Applicant, no recovery, pursuant to Annexure-A/l, shall be made from the Applicant.

Send copies of this order along with copies of the Original Application to the Respondents and free copies of this order be given to learned counsel for both sides.

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MEMBER(ADMN)